

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No. 246/95

(19)

New Delhi this the 13th day of September 1996

Hon'ble Shri S.R.Adige, Member (A)

Hon'ble Dr. A.Vedavalli, Member (J)

Shri Chander Bose
Constable No. 921/DAP
Ist Bn DAP
K.W. Camp
Delhi.

(By Advocate: Shri M.P.Raju)

.....Applicant

Versus

1. NCT of Delhi
through its Chief Secretary
Old Secretariat
Delhi.
2. The Commissioner of Police
Police Headquarters
IP Estate
New Delhi.

.....Respondents

(By Advocate: Shri Jog Singh)

ORDER (Oral)

Hon'ble Shri S.R.Adige, Member (A)

We have heard Shri M.P.Raju counsel for the applicant and Shri Jog Singh counsel for the respondents.

2. Both counsel agree that this DA may be disposed of with a direction to the respondents, that while the examination of the PWs may continue, the applicant should not be compelled to cross examine the PWs or enter into his defence till the conclusion of the criminal case against him so that it may not prejudice ^{him} in the criminal case. After the criminal case is concluded it will be open to the respondents to proceed with the departmental enquiry in accordance with law.

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3. We direct accordingly and disposed of this DA
in terms of the above direction. No costs.

A.Kedavalli

(DR.A.VEDAVALLI)
Member (J)

cc.

(20)

S.R.Adige
(S.R.ADIGE)
Member (A)